भारत सरकार
GOVERNMENT OF INDIA

लद्दाख का राजपत्र
The Ladakh Gazette

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PUBLISHED BY AUTHORITY

लद्दाख, 29 अक्टूबर, 2026
LADAKH, THURSDAY, OCTOBER, 29, 2026

Part II - Section 3

केन्द्र-शासित प्रदेश लद्दाख प्रशासन
ADMINISTRATION OF UNION TERRITORY OF LADAKH

CHIEF ELECTORAL OFFICER, UT LADAKH

NOTIFICATION
Dated:29-10-2026

WHEREAS, under Section 282(1) of the Jammu and Kashmir Municipal Act, 2000, the superintendence, direction and control of the preparation of electoral rolls for, and the conduct of, all elections to the municipalities vest in the Chief Electoral Officer;

WHEREAS, the Administration of the Union Territory of Ladakh, vide Order No. Adm. Secy/H&UDD/UTL/2026-27/68-71 dated 09.09.2026 issued under Rule 3 of the Jammu and Kashmir Municipal Committee (Election) Rules, 2003, directed the Chief Electoral Officer to take necessary action for preparation/revision of the electoral rolls and for the conduct of elections to the Municipal Committees of Leh and Kargil;

WHEREAS, the electoral rolls of the Municipal Committees of Leh (21 Wards) and Kargil (17 Wards) have been prepared/revised with reference to 01 October 2026 as the qualifying date and have been finally published under the signature of the Chief Electoral Officer on 22 October 2026 in accordance with the Jammu and Kashmir Municipal Committee (Election) Rules, 2003;

WHEREAS, the term of the elected bodies of the Municipal Committees of Leh and Kargil has expired and it is necessary to hold general elections for the constitution of the said Municipal Committees;

NOW, THEREFORE, in exercise of the powers conferred by Section 282 of the Jammu and Kashmir Municipal Act, 2000 read with the Jammu and Kashmir Municipal Committee (Election) Rules, 2003, the Chief Electoral Officer, Union Territory of Ladakh, hereby calls upon the electors of the Municipal Committees of Leh (comprising 21 Wards) and Kargil (comprising 17 Wards) to elect members from the respective wards of the said Municipal Committees.

2. The election programme for the conduct of the said elections shall be as under:

(a)	Last date for making nominations	5th November, 2026 (Thursday)
(b)	Date for the scrutiny of nominations	6th November, 2026 (Friday)
(c)	Last date for the withdrawal of candidatures:	9th November, 2026 (Monday)
(d)	Date of allotment of symbols and publication of list of contesting candidates	9th November, 2026 (Monday)
(e)	Date on which a poll, if necessary, shall be taken	21stNovember, 2026 (Saturday)
(f)	Date of completion of elections	30th November, 2026 (Monday)

3. The hours during which the poll, if necessary, shall be taken in all the wards of the Municipal Committees of Leh and Kargil shall be from 8:00 a.m. to 5:00 p.m. on the date specified as the polling day.

4. The Model Code of Conduct shall come into force with effect from the date of issue of this Notification and shall remain in force till the completion of the election process.

5. This Notification is issued strictly in accordance with the Jammu and Kashmir Municipal Act, 2000 and the Jammu and Kashmir Municipal Committee (Election) Rules, 2003.

Sd/-
(Rahul Sharma) IAS
Chief Electoral Officer,
UT of Ladakh.

No: - CEO/MC/51/UTL/2026/2309-18 Date: -29/10/2026

Copy to the:

1. Secretary, Housing & Urban Development Department, UT of Ladakh - for information.
2. District Election Officer (Deputy Commissioner), Leh.
3. District Election Officer (Deputy Commissioner), Kargil.
4. State Informatics Officer, NIC Ladakh - for uploading on the official website.
5. Joint Director, Information & Public Relations, UT of Ladakh with the request to give wide publicity through print and electronic media.
6. All Returning Officers / Assistant Returning Officers of Municipal Committees of Leh and Kargil (through the concerned DEO).
7. OSD to the Chief Secretary, UT of Ladakh - for kind information of the Chief Secretary.
8. Office copy/ Guard file.

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